

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
CP(CAA) No. 04/230-232/JPR/2024
Connected with
CA(CAA) No. 05/230-232/JPR/2023
Under Section 230-232 of
Companies Act, 2013

In the matter of:

Dynamic Powertech Pvt. Ltd. Applicant Transferee Company

With

Mangal Electrical Industries Pvt. Ltd. ...Applicant Transferor Company

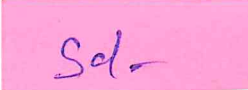
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

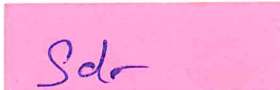
Present Through Video Conferencing: -

For the Applicant : Aditya Vijay, Adv.

ORDER

Heard Mr. Aditya Vijay, Adv. appearing on behalf of the Applicant Company. In compliance of order dated 20.10.2023, meeting of unsecured creditors of the transferee company was held on 18.12.2023. Chairman has filed its report. The scheme is approved and agreed by 72.39% in value of the total unsecured creditors or 99.76% of unsecured creditors attended the meeting. Copy of the report of chairman has been attached with the second motion application. Submissions with regard to fixing the date of hearing heard. Order is reserved.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

February 08, 2024